



CIRCULAR

CIR/IMD/DF/07/2014

April 2, 2014

**All Mutual Funds/Asset Management Companies (AMCs)/
Trustee Companies/Boards of Trustees of Mutual Funds/
Association of Mutual Funds in India (AMFI)**

Sir/ Madam,

Sub: Disclosures pertaining to Assets Under Management

- I. Please refer to SEBI circular no. CIR/IMD/DF/05/2014 dated March 24, 2014 captioned 'Enhancing disclosures, investor education & awareness campaign, developing alternative distribution channels for Mutual Fund products, etc'. It has been decided that, in Para A of the aforementioned circular, the term 'Asset under Management (AUM)' shall be read as 'Monthly Average Asset under Management (Monthly AAUM)'. Accordingly, data to be disclosed as per the format at annexure A1 and A2 of the aforesaid circular shall be Monthly AAUM instead of AUM.
- II. This circular is issued in exercise of the powers conferred under Section 11 (1) of the Securities and Exchange Board of India Act 1992, read with the provision of Regulation 77 of SEBI (Mutual Funds) Regulation, 1996 to protect the interests of investors in securities and to promote the development of, and to regulate the securities market.

Yours faithfully,

RAJESH GUJJAR

Deputy General Manager

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